

**Central Administrative Tribunal
Principal Bench, New Delhi.**

OA-2312/2017

New Delhi this the 18th day of July, 2017.

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Rajani Rani (Aged about 30 years)
S/o. Sh. Satish Kumar,
R/o. C-178, Mahavir Enclave,
Part-III, Gali No. 38,
Uttam Nagar,
New Delhi-110 059.

...Applicant

(By Advocate : Sh. Manish Verma)

Versus

1. Govt. of NCT of Delhi,
I. P. Estate, Govt. of NCT of Delhi
New Delhi-110 002.
Through its
Chief Secretary.

2. Director of Education,
Directorate of Education,
Old Secretariat, Civil Lines,
Delhi-110 054.

3. Joint Director
Planning Branch,
Directorate of Education,
GNCT of Delhi,
Lucknow Road,
Timar Pur Road, Delhi – 110 054.

4. Deputy Director of Education
Directorate of Education,
District South West-A,
C-4 Lane Vasant Vihar,
New Delhi-110 057.

....Respondents

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J)

Heard learned counsel for the applicant.

2. The applicant's earlier OA seeking the same relief was already disposed of by this Tribunal on 19.01.2017 vide OA No. 229/2017. It is the grievance of the applicant that the respondents have not passed any order in compliance of the aforesaid order. If the allegation is that the respondents have not implemented the order of this Tribunal, the remedy is to file a contempt petition, if so advised, in accordance with law, not by filing separate OA.

3. In the circumstances, the instant OA is dismissed.

(Shekhar Agarwal)
Member (A)

(V. Ajay Kumar)
Member (J)

/ns/